

**Dynamism to F.W.P.**

4708. SHRI MANORANJAN BHAKTA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a new action plan has been drawn up to impart dynamism to the family welfare programme; and

(b) if so, the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) and (b) To impart a new dynamism to the Family Welfare Programme, a result-oriented Action Plan has been formulated in consultation with the State Governments and Union Territories Administration. Its key features include improving the quality and outreach of services, promotion of spacing methods among younger age couples, special focus on 90 lagging districts to improve their demographic parameters, involving Voluntary and Non-governmental organisations to promote community participation as well as promoting maternal and child health care.

**Balmer Lawrie Co. Ltd.**

4709. SHRI HARIN PATHAK:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Balmer Lawrie Co. Limited has been included in the list of companies declared sick Government units;

(b) if so, the reasons therefor;

(c) whether the Government propose to hand over this company to the private sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH KUMAR SHARMA): (a) No, Sir.

(b) to (d) Do not arise.

**Repair of Houses and Religious Places in Ayodhya**

4710. SHRI SYED SHAHABUDDIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many Muslim residents of Ayodhya whose houses and religious places were damaged/destroyed in December 1992, disturbances and who are rebuilding or repairing them have been served with show cause notices by the Ayodhya Special Development Authority in respect of such repair/rebuilding;

(b) whether the local authorities have forcibly stopped construction in several cases and removed the construction material;

(c) whether several mazars and graves which were desecrated in the disturbances have not yet been repaired by the local administration; and

(d) whether the local authorities have not acted so far on the request of the Muslim Community of Ayodhya to demarcate and fence their graveyard in accordance with the land/municipal records?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) According to the information made available by the State Government, show cause notices were issued by the Ayodhya Special Area Development Authority to those persons who had started repair/reconstruction of their damaged/destroyed houses/shops/religious places etc. without getting the building plan approved by the Development Authority. However, exemptions have been granted to victims of riots undertaking repair/reconstruction of the damaged/destroyed houses, shops and religious places, from the operation of the rules regarding prior permission/approval of building plans etc. Notices issued in such cases have been withdrawn.

(b) Some persons, taking advantage of the sympathetic attitude of the local administration towards riot affected people, had started encroachments on Govt. land. After scrutinising the cases, the local administration directed them to stop construction. No construction material was removed.